

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH**

CP/CA. No. 1117/2016

IN THE MATTER OF:

Mr. Ravi Bhushan Goel & anr. Vs M/s Earth Infrastructure Pvt. Ltd.	PETITIONER RESPONDENT
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SECTION:

Under Section 433(e) (f) & 439(1)(b) & 434

Order delivered on 28.07.2017

Coram:

**R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)**

**DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)**

For the PETIONER

:- Mr. Ishaan Madaan, Advocate
Mr. G. P. Maddan, Advocate
Mr. Harangad Singh, Advocate

For the RD

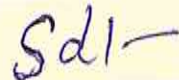
:- Mr. Manish Raj, Company Prosecutor

ORDER

Learned Counsel for the petitioner as well as respondent is present. Learned Counsel for the petitioner represents that several winding up petitions are pending against the Corporate Debtor before the Hon'ble High Court of Delhi. In the circumstances, the petitioner is directed to file the list of winding up cases pending before the Hon'ble High Court by way of an affidavit within a week.

Post the matter on 3rd August 2017.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)